खो संयद अहमद हाशमी : इसवक्त यह पार्लियामेंट का सेशन खत्म होने वाला है। हुकूमत ने इंट्रोड्यूस किया था मुस्लिम यूनिवर्सिटी का बिल पार्लियामेंट में, लेकिन आज तक वह डिबेट में नहीं आया जब कि मुल्क में उस की वजह से बैचैनी पैदा हो रही है। मैं आप के माध्यम से हुकूमत से एश्योरेंस चाहता हूं कि पिछला जब सेशन शुरू हुआ था तो कहा गया था कि यह मुस्लिम यूनिवर्सिटी का बिल पास किया जायगा, लेकिन इस सेशन में भी वह अभी तक नहीं आया है। क्या यह हो सकता है कि इस सेशन के खत्म होने के पहले मुस्लिम यूनिवर्सिटी का बिल यहां आये और वह पास कर दिया जाय ?

†[شری سید احمد هاشمی : اس وقت یہ پارلیمنٹ کا سیشن ختم ہونے والا ہے - حکومت نے انٹروڈیوس کیا تھا مسلم یونیورسٹی کا بل پارلیمنٹ میں - لیکن آج تک وہ قیمت میں نہیں آیا جبکہ ملک میں اس کی وجہ سے بیچینی پیدا ہو رہی ہے - میں آپ کے مادھیم سے حکومت سے اشورینس چاہتا ہوں کہ پچھلا جب سیشن شروع ہوا تھا تو کہا گیا تھا کہ یہ مسلم یونیورسٹی کا بل پاس کیا جائیگا - لیکن اس سیشن میں بھی وہ ابھی تک نہیں آیا ہے - کیا یہ ہو سکتا ہے کہ اس سیشن کے ختم ہونے کے پہلے مسلم یونیورسٹی کا بل یہاں آئے اور وہ پاس کر دیا جائے -]

श्री सभापति : आप मुझे लिख कर दे दीजिए। मेरे पास अभी वह आया नहीं है।

श्री संयद अहमद हाशमी : यह एक बहुत ही अहम मसला है।

†[شری سید احمد هاشمی : یہ ایک بہت اہم مسئلہ ہے -]

श्री सभापति : अहम तो सभी मसले होते हैं।

श्री संयद अहमद हाशमी : पार्लियामेंट का सेशन खत्म होने जा रहा है। क्या सरकार एश्योरेंस देगी कि वह बिल इस पार्लियामेंट के सेशन के अंदर पास कर दिया जायेगा।

†[شری سید احمد هاشمی : پارلیمنٹ کا سیشن ختم ہونے جا رہا ہے - کیا سرکار ایشورینس دیگی کہ وہ بل اس پارلیمنٹ کے سیشن کے اندر پاس کر دیا جائیگا -]

(*Interruptions*)

श्री पी० शिव शंकर : आप सुनिये तो कि मैं क्या बोलने जा रहा हूं। I would like to clarify, Mr. Chairman, Sir, that this particular Bill was introduced in the Lok Sabha. It is coming up for discussion tomorrow in the Lok Sabha.

MR. CHAIRMAN: All right. Mr. Dalbir Singh. (*Interruptions*)

SHRI RAMESHWAR SINGH (Uttar Pradesh): On a point of order. (*Interruptions*)

MR. CHAIRMAN: Please wait. (*Interruptions*) Mr. Dalbir Singh (*Interruptions*)

STATEMENTS BY MINISTERS—Contd.

(iii) Correcting the reply given in the Rajya Sabha on the 27th April, 1981, to Unstarred Question 559 regarding oreign drug companies operating in small scale sector.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): Sir, I invite the attention of the House to reply given to Unstarred Question No. 559 in this House on 27-4-1981.

†[ ] Transliteration in Arabic Script.

In reply to part (a) and (b) of the orignal reply, the following may be substituted:—

(a) Only companies with direct foreign equity exceeding 40 per cent are considered foreign companies under the new Drug Policy and Foreign Exchange Regulation, Act.

(b) The first four lines beginning with "Presumably, the reference..... .....Industries (Development and Regulation) Act," may be replaced by the words "Presumably, the reference is to non-DGTD units (because either they were in the Small Scale Sector or because they were not covered by the provision of the Industries (Development and Regulation) Act."

In the original reply, the status of one firm—M/s. C. E. Fulford was not clear, hence it was stated due to an inadvertent omission in part (a) of the reply that, "at present there is no company with direct foreign equity exceeding 40 per cent operating in the Small Scale Sector." However, the fact is that this firm is in Small Scale Sector engaged in making drug formulations and has already submitted a scheme to bring down its foreign equity to 40 per cent whereby it will become an Indian Company. Reserve Bank of India has given an extension of time upto 31-12-1981 for dilution of foreign equity by this company. The error was detected at the time of giving reply to another similar Lok Sabha Unstarred Question replied in September, 1981.

I, therefore, crave the indulgence of the House to the extent mentioned above.

MR. CHAIRMAN: I think there are three points of order going on together. Mr. Sezhiyan.

SHRI ERA SEZHIYAN: On this point, I feel that the hon. Minister is correcting a reply given on 27th April, 1981. In the statement he says that the error was detected at the time of giving a reply to another similar Lok Sabha Unstarred Question replied in September, 1981. September has got 30 days. He did not mention the exact date. I took the trouble of going through the record of Lok Sabha and I found that they had given the reply on 8th September,, 1981. I would like to know from 8th September to this date—the error was detected on 8th September—why, should they not come before this House, either in the last session or during the first 20 days of this session instead of waiting till today? About the earlier one also, I have to say this. The hon. Minister is very angry with me. My point is that the Ministry is supposed to have this one in September, 1980 itself. I do not know whether the delay is at the Ministry or at the Election Commission. It should have been given to this House in September, 1980.

MR. CHAIRMAN: This is that specialised kind of delay. I have been cautioning them to come as early as possible.

SHRI ERA SEZHIYAN: Sir, the House is entitled to know.

MR. CHAIRMAN: I think what I have just now said should be sufficient to show that expedition is necessary.

(Interruptions)

SHRI ARVIND GANESH KULKARNI (Maharashtra): Sir, my submission is on a procedural point. We had submitted to you a privilege motion against the Times of India. What has happened to it?

MR. CHAIRMAN: There should be a privilege motion when something is said in the House at the wrong time. I have still to finish this thing.

SHRI PILOO MODY (Gujarat): Or not said in time.

SHRI ARVIND GANESH KULKARNI: Are you deciding it before 24th December? That is what I want to know.

MR CHAIRMAN: Of course.

SHRI KRISHNA CHANDRA PANT (Uttar Pradesh): May I explain this point of Mr Sezhiyan? The election was countermanded in September, 1980.

MR. CHAIRMAN: He said that it was the 8th of September. He also said that September has 30 days.

SHRI KRISHNA CHANDRA PANT: The election was countermanded in September 1980 in Assam. In September 1981, the reply was given to the House not including this fact. Now, this fact has been included in the Correction in December, 1981. One year has passed between the countermanding of the election and the first reply given to this House. Surely, within that year the information should have reached the Government. I think his point is valid.

SHRI P. SHIV SHANKAR: For the knowledge of the hon. Members, I explained that the information that has been received was received after the 18th of September, 1981. That is why I corrected the reply. If the information has not reached me, I cannot be blamed for that.

SHRI KRISHNA CHANDRA PANT: The Government should function better.

SHRI P. SHIV SHANKAR: Which Government?

SHRI KRISHNA CHANDRA PANT: Your Government.

SHRI P. SHIV SHANKAR: I do not think whether they are understanding it. It had not come from there. How can I be responsible?

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh): Sir, in this session, there have been corrections galore to the replies give earlier and is shows sheer inefficiency of the Government. You would rather ask them to come prepared properly. Everyday, we have 3 or 4 corrections.

SHRI DINESH GOSWAMI (Assam): This only shows that no Government is functioning in Assam. There is no Constitution functioning nor is there any Government in Assam. It proves my point that I have been mentioning.

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REFERENCE TO TRANSFER OF LATE SHRI L. N. MISHRA'S CASE.

श्री रामेश्वर सिंह (उत्तर प्रदेश) : श्रीमन्, मेरा प्वाइंट आफ आर्डर यह है कि श्री एल० एन० मिश्रा का केस क्यों ट्रांसफर किया जा रहा है ? ... (**व्यवधान**)

श्री शिव चन्द्र झा (बिहार) : मेरा प्वाइंट आफ आर्डर है। ... (**व्यवधान**)

श्री सभापति: मेरा प्वाइंट आफ आर्डर यह है कि कोई आर्डर नहीं है यहां पर।

श्री रामेश्वर सिंह : मेरा प्वाइंट आफ आर्डर है । एक मिनट मैं आपसे व्यवस्था चाहता हूं । मेरी बात सुन लीजिए । एल० एन० मिश्र का केस एक ऐसे जज के पास से जहां न्यायसंगत डिसिजन होने वाला था, हटाकर किसी दूसरे जज के पास ट्रांसफर करने जा रहे हैं। मैं जानना चाहता हूं यह किस लिये हो रहा है । (**व्यवधान**)

श्री सभापति : यह आपने कहां से खोज निकाला। (**व्यवधान**)

श्री शिव चन्द्र झा : मेरा प्वाइंट आफ आर्डर है ।

SHRI PILOO MODY (Gujarat): Sir, this being a legal matter, you will be more interested in it.

MR. CHAIRMAN: I am interested...